

MOTION FOR ADJOURNMENT

RETRENCHMENT OF TECHNICAL PERSONNEL
OF INDO-STANVAC PROJECT

Mr. Speaker There is a notice of an adjournment motion on the mass retrenchment of technical personnel of the Indo-Stanvac oil exploration project. There was a question already.

Shri Narayanankutty Menon (Mukandapuram): Regarding this, there was no question.

Mr. Speaker: There was a question and it was said that they were going to close it. The hon. Minister said so the other day. Anyhow, I will have the details. I do not want any further discussion.

The Minister of Mines and Oil (Shri K. D. Malaviya): It is a fact that they have given us notice that they are going to withdraw and certain arrangements are being discussed as to the formalities of withdrawal that is going to be implemented. As a result of this withdrawal of this Stanvac project, there will be certain unemployment situation created.

The Government have already enquired from the Oil and Natural Gas Commission as to how all these technical people who are going to be thrown out of employment under this arrangement can be absorbed by the Oil and Natural Gas Commission. They are examining the entire arrangement, and I am informed that it shall be the effort of the Oil and Natural Gas Commission to utilise suitable surplus technical personnel to the extent it is possible for us to absorb. I hope, Sir, that too many technical people will not be left without being absorbed.

Shri Narayanankutty Menon: Sir, the crux of the matter is this. It is not a question of 300 people being involved. The Government have spent about Rs. 10 crores on the total project and these 300 people have been got trained

by utilising Government money also. If they are retrenched and these technical personnel are taken into private service that means the Government stand to lose the entire money spent on them. On all the projects that the Oil and Natural Gas Commission is taking up today there is a terrific shortage of technical personnel. I wanted to call the attention of the House to the fact that when the Exchequer has spent money for training these personnel the Government should not allow these personnel to be absorbed in private service and they should be absorbed in the Oil and Natural Gas Commission's exploration programme.

Shri K. D. Malaviya: I have already stated that it will be the effort of the Oil and Natural Gas Commission to absorb as many technical personnel as we can and we want just now. We shall not allow all these technical people to go out and fritter away their energy.

Mr. Speaker: I disallow the adjournment motion.

12.12 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS ISSUED UNDER ALL INDIA
SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I beg to lay on the Table a copy of each of the following Notifications under sub-section (2) of Section 3 of the All India Services Act, 1951:—

(i) G.S.R. No. 945 dated the 20th August, 1960 making certain amendments to the All India Services (Death-cum-Retirement Benefits Rules, 1958.

(ii) G.S.R. Nos. 980 and 981 dated the 27th August, 1960 making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954. [Placed in Library, See No. LT-2354/60].